

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

(S)

9. O.A. No.060/00341/2014 &
M.A. No.060/00734/2015

(ANIL KUMAR & ORS. VS. UOI & ORS.)

04.09.2015

Present: Sh. Sandeep Siwatch, proxy for Sh. Rohit Seth, counsel for the applicants.
Sh. Sanjiv Dahiya, counsel for respondents no.1 to 5.
Sh. Sarnam Chauhan, proxy for Sh. T.S. Chauhan, counsel for respondents no.6 to 10 and 12.

1. Learned proxy counsel for respondents no.6 to 10 and 12 states that he has filed written statement but the same was filed beyond time allowed and hence does not appear to have been taken on record. Learned proxy counsel for the applicants states that he has indeed received copy of the written statement which ~~has~~ been filed on behalf of the private respondents.
2. In this view of the matter, reply filed on behalf of respondents no.6 to 10 and 12 is taken on record.
3. Learned proxy counsel for the applicants seeks three weeks time to file rejoinder to the written statement filed on behalf of the private respondents.
4. List on 29.09.2015.

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(DR. BRAHM A. AGRAWAL)
MEMBER (J)

N
(RAJWANT SANDHU)
MEMBER (A)

'KR' *Rajawant Sandhu*

Q
23/9

BABU RAM